

grade was resorted to in the various Commissioners' charges on different dates, and the question as to the basis on which confirmations of the promotions and direct recruits should be made, has now arisen.

2. The position in regard to this matter is that confirmation is the last stage in the process of recruitment. Confirmations should accordingly be made on the basis of the quota prescribed in the recruitment rules for direct recruitment and promotion. The Board have, therefore, decided that all the LDCs promoted on a 100 per cent basis should be confirmed first and thereafter the available permanent vacancies should be utilised for confirmation on 50:50 basis.

3. [This disposes of your letter *No. E. 350(2) 166-CIT dated the 8th June, 1966] @No. C. 16-Estt/66/67 dated the 10th October, 1966]

Efficiency bonus to Central Government Employees

886. SHRI KAMESHWAR SINGH:
SHRIMATI SUSHILA SHANKAR
ADIVAREKAR: SHRI SWAMI
DINESH CHANDRA:

Will the Minister of FINANCE be pleased to state:

(a) whether in view of the fact that Government have already decided to pay bonus to Central Government employees working in certain departments like Railways and Post & Telegraphs, Government have examined the question of giving similar pecuniary benefits to Government employees working in other departments as efficiency bonus etc.; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b) No, Sir. Government have

»CIT Bangalore.
»CIT Kerala.

no proposal under consideration to grant "efficiency bonus" to its employees.

Tax on Royalties from Books of Pandit Jawaharlal Nehru

887. SHRI SHIVA CHANDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) what has been the total amount of royalty from Pandit Jawaharlal Nehru's books during the last two years;

(b) the names of the books and the countries from which such royalties have come, separately;

(c) the names of the persons who get those royalties and under what law; and

(d) whether any taxes have been paid on those royalties; if so, how much, during the last two years; if not, what are the reasons therefor?

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

Agricultural trade unionism

888. SHRI SHIVA CHANDRA JHA: Will the Minister of LABOUR be pleased to state:

(a) whether Government have any policy for the development of agricultural trade unionism;

(b) if so, what are the details thereof; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF TOURISM¹ AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) to (c) In September, 1978, the Government constituted a Central Standing Committee on Rural Unorganised Labour to advise Government on the various administrative and legislative measures for improving the socio-